

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

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PUBLIC NOTICE NO. 36(RE)/1997-2002.

NEW DELHI, DATED THE 2ND SEPTEMBER, 1998.

In exercise of the powers conferred under Paragraph 4.11

of the Export and Import Policy, 1997-2002, the Director General of Foreign Trade hereby makes the following amendments in Schedule 2 Appendix I of the Book titled "ITC(HS) Classification of Export and Import Items 1997-2002."

2. The following entry shall be added as S. No.38 in the Schedule 2 Appendix I of the Book titled " ITC(HS) Classification of Export and Import Items 1997-2002."

38. Silk Waste Exports allowed only against a valid
 registration Certificate issued in this regard by
 the Member Secretary, Central Silk Board or
 his authorised representatives.

3. This issues in the Public Interest.

(N. L. LAKHANPAL)

Director General of Foreign Trade

Copy to all concerned

By Orders etc.

(S.K. SAMAL)

Dy. Director General of Foreign Trade

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